

INTERLOCUTORY APPLICATION NOS. 1

(Applications for Condonation of Delay in filing the Special Leave Petition)

IN

PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL) NO. CC..11952 OF 2014
WITH PRAYER FOR INTERIM RELIEF

STATE OF UP. & ORS.

...PETITIONER(S)

VERSUS

GORE LAL

...RESPONDENT(S)

OFFICE REPORT

The Special Leave Petition above mentioned has been filed against the Judgment and Order dated 22.05.2013 passed by the High Court of Judicature at Allahabad in Second Appeal Defective No. 148 of 2012.

It is submitted that there is a delay of 290 days in filing the Special Leave Petition and counsel has filed an application for condonation of delay to condone the said delay.

It is submitted that Special Leave Petition (cc) 11523/2014 and the instant matter arising out of similar issue and have been tagged together.

It is submitted that Mr. Abhishek Chaudhary, Advocate has filed a letter dated 15.07.2014.(copy included as page no.135 of the Special Leave Petition.)

The matter above mentioned is listed before the Hon'ble Court with this Office Report.

Dated this the 2nd day of August, 2014.

ASSISTANT REGISTRAR

Copy to:

Mr. Abhishek Chaudhary, Advocate

ASSISTANT REGISTRAR